

Office Notice, Office
Memorandum, of Coram
Appearance, Tribunal's
Orders of direction &
Registrar's Orders.

Tribunal's Orders

Filed For AH

on 14/2/94

Date - 14-2-94

For Jali
Dy. Registrar

P.G. Zare, Counsel for
applicant.

notice before admission return-
able on 25-3-94.

21
20
18/2

MR Kolhatkar

(MR KOLHATKAR)

(MS DESHPANDE)
V/C

M(A)

Notices issued to
Applicant/Respondents on 18/2/94.

18/2/94

Dated: 25/3/94.

Applicant by Sh. P. G. Zare:
None for the Respondents.

Admit. Reply within six

weeks of service of notice
on the Respondents. No interim
relief. The matter be placed
before the Registrar for completion
of pleadings on 24/6/94 and
then in the five die list.

21
20
2/3

(R. Rangarajan)

(R. Rangarajan)
M(A)

(M.S. Deshpande)

(M.S. Deshpande)
V/C

Notices issued to
Respondents on 29/3/94

8/4/94

Dated : 24-6-1994.

Mr. P. G. Zare, Counsel
for the applicant

Mr. S. C. Shawan, Counsel
for the Respondents. He
prays to grant some time
for filing reply.

S.O. to 31-8-1994 on the
last chance.

S
Dy. Registrar

Dated : 31-8-1994.

Mr. P. G. Zare, Counsel
for the applicant.

Mr. S. C. Shawan, Counsel
for the Respondents. He
prays to grant some
time for filing reply.

S.O. to 25-11-1994 on
the last chance. No
further time will be given
for filing reply.

S
Dy. Registrar

Reply filed by
Respondents recd
on 1-9-94 in
duplicate

Yeli
7.9.

Rejoinder filed by
Applicant recd on
16/11/94 in duplicate

Yeli
17/11

Dated: 25-11-1994

Mr. P. G. Zare, Counsel
for the applicant.

Mr. S. C. Shivan, Counsel
for the respondents.

Since pleadings have
been completed, the matter
be kept in sine-die list.
At the time of fixing the
date of hearing notice
may be issued to R-2
and Counsel for applicant.

Sd/-

Dy. Registrar

PT dated 19/9/95

The matter taken out
from S.O. list.

Fixed for final hearing at
Nagpur circuit sitting
w.c. from 13/11/95 at Nagpur.

Issue notice parties.

Ganwad
19/9/95
S.O.
Dy. Registrar.

PT dated 10/10/95

This matter heard at
Barbar so not to be
taken out from S.O. list.

Ganwad
20/10/95
Dy. Registrar.

PER TRIBUNAL Dt. 24/6/99

Matter is taken out
from Sine-die List and
fixed for Final Hearing
on 22/6

Inform/Issue notices
to the parties accordingly.

[Signature]

For DY. REGISTRAR.

Notices issued to
Applicant/Respondents on
11/6/99

3
1576

Per Tribunal

Date:

22/6/99

Applicant in person by P. S. Zare

Advocate / Respondent by S. C. Chauhan

Council. By consent

The matter adjourned to 11/7/99 for
final hearing

[Signature]
Dy. Registrar
24/6/99

01/07/99
F.N.

Per

Applicant in person by P. S. Zare

Advocate / Respondent by S. C. Chauhan

Council. Pure UVB

The matter adjourned to 6/7/99
for final hearing

Dy. Registrar

Date: 6/7/99

By, Registrar
6/7/75

Date: 10/28/99

Applicant in person by Mr Zare
Advocate / Respondent by Mr Chavva
Counsel Orders Dated 10/11/2019
The matter adjourned to 12.00 pm for
for an order of as stated
by a Bench of Hon & the Justice
R. V. Narasimha Murthy Dy. Registrar
& Hon & the Justice B. N. Reddy

40

Dated: 10.8.1999.

The case is called out for final hearing. Applicant's counsel says that he has no instructions. Mr.S.C.Dhawan, the learned counsel for the respondents brought to our notice that applicant died on 19.5.1997. In view of the death of the applicant the O.A. abates. It is open to the applicant's ~~xxx~~ legal heirs, if so advised, to apply for setting aside the order as per rules and come on record as legal representative if the cause of action survives in their favour. With these observations, the O.A. is disposed of as abated.

BnB

(B.N.BAHADUR)
MEMBER(A)

Rgp

(R.G.VAIDYANATHA)
VICE-CHAIRMAN

B.

Order/Judgement despatched
to Applicant/Respondent(s)
on 24/8/99

24/8/99